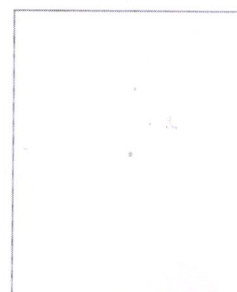


...[1/3]...

**FORM-I**  
**(Clause 5(2))**

**Before the District Legal Services Authority:-  
Ahmedabad(Rural)**

**APPLICATION FOR THE INTERIM/FINAL AWARD OF  
COMPENSATION UNDER THE VICTIM COMPENSATION  
SCHEME - 2019**



1.	Name, Address and Phone Number of the Victim.	
2.	Name, Address and Phone Number of the Applicant (In case of Minor, the application is to be filed by his/her parents/guardian).	

3(A).	Age of the Victim at the time of filing Application.	
3(B).	Age of Victim at the time of offence.	
4.	Details of Police Station and FIR No.	
5.	Sessions/Criminal/POCSO Case No. (If any).	
6.	Whether any Criminal Case is pending relating to the alleged offence? (If yes, Please give details).	
7.	Particulars of alleged Offence (mention sections).	
8.	Whether the victim has taken Medical treatment? If Yes, whether Indoor or Outdoor treatment has been taken? Mention the name and particulars of Hospital.	
9.	Particulars of expenses incurred for Mental and Physical rehabilitation. (Enclose true copy of the bills, if any).	
10.	Particulars of Bank Account of the Victim/Applicant (attach copy of Passbook).	
11.	Particulars of the evidence of identity : (attach any one from Aadhar Card/ Driving License/Election Card/Passport).	
12.	Whether the victim has received any amount of compensation from accused in connection with the alleged offence? If yes give detail.	
13.	Whether the victim has received any amount from Government Beneficial Scheme as compensation in connection with the alleged offence? If yes give	

	details.	
14.	Any other Details.	
15.	Whether Interim/Final Compensation you need?	

**::: VERIFICATION :::**

I \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_, resident of \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_, do hereby declare that, the particular  
mentioned in this application is true and correct, as per best of my  
knowledge and belief.

Date :-  
Place:-

Signature of the Applicant.